

(a) whether the present allocation of paraffin was supplied to small scale units of Gujarat is less than its requirements;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken by the Union Government in respect of increasing quota?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) to (c). Paraffin wax is a deficit product and allocation to States depends upon the availability of the product. Presently the availability of paraffin wax is far less than the total requirements of various States/Union territories including Gujarat and, therefore increased allocations could not be made.

#### **Encroachment of Lands in Andaman and Nicobar Islands**

3968. SHRI RAJESH KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of pre-1978 encroachment cases on Government lands regularised by A & N Administration so far;

(b) the rules under which it was done;

(c) whether Andaman and Nicobar Islands Administration distributed Pattas to encroaches; and

(d) if so, whether the Government propose to conduct an enquiry into the matter?

THE MINISTER OF STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b). 7212 cases of encroachment of revenue lands have been regularised by the Andaman & Nicobar Islands Administration so far under Section 146 of the Andaman and Nicobar Islands Land Revenue and Land Reforms Regulation 1966 by creating tenancies for regularising encroachment, committed on Government

land on or before 31.12.1978.

(c) Licenses/Pattas have been issued in all such cases where encroachments have been regularised.

(d) No, Sir.

#### **Soil Conservation**

3969. SHRI K.G. SHIVAPPA: Will the Minister of AGRICULTURE be pleased to state:

(a) the plan outlay allocated to Karnataka under Centrally Sponsored Scheme Soil Conservation on catchment river valleys during 1992-93; and

(b) the amount actually released to the State so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The Plan outlay allocated to Karnataka State under Centrally Sponsored Scheme of Soil Conservation in the Catchments of River Valley Projects, during 1992-93 is Rs. 320.00 lakhs; and

(b) the amount actually released to the State so during 1992-93 is Rs. 160.00 lakhs.

#### **Encroachment on Gram Sabha Land**

3970. SHRI CHANDRESH PATEL:  
SHRI MADAN LAL KHURANA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of complaints received by Government regarding encroachment on the gram sabha land in Delhi during 1992 and how does the same compare with the preceding three years;

(b) the details of the land from which encroachment was removed; and

(c) the action taken against those who were involved in land grab?

(d) No, Sir.

THE MINISTER OF STATE IN THE  
MINISTRY OF URBAN DEVELOPMENT  
(SHRI M. ARUNACHALAM): (a) Addl. Distt.  
Magistrate, Delhi has reported that during  
1991, 255 complaints have been received.  
The number of such complaints during  
1989, 1990 and 1991 were 437, 287 and 105  
respectively.

(b) As per statement attached.

(c) National Capital Territory of Delhi  
have taken the following preventive  
measures:-

(i) Legal proceedings under section 86-  
A of the Delhi Land Reforms Act, 1954 are  
initiated.

(ii) Ejection orders/decrees are  
passed.

(iii) Demolition operations are carried  
out.

(iv) FIRs are lodged with police  
authorities for taking necessary action.

(v) Barbed wire fencing are done.

(vi) Plantation on gaon Sabha lan is  
being undertaken.

## STATEMENT

Details of Land cleared from Encroachment from 1.1.1992 onwards

Sl.No.	Name of village	Khasra Nos.	Type of encroachment	Area
1	2	3	4	5
1.	Mampurpur	Ram Dev. Marg alongwith 11 Parks	Boundary wall & rooms	36B-7B & 160 sq yards each park
2.	Burari	14/17-18-23 18/4/1, 4/2-5 19/1, 21/8/3-9/2	Unoccupied kotha Chardiwaries	37-2 Bigha
3.	Khera Kalan	46/1-2-9-10	Chardiwaries & unoccupied kothras	19-4
4.	-do-	Two side walls near Mandir	Two side walls	2 acres
5.	Tajpur Kalan, Siraspur and Bakhtawarpur		Boundaries	19-17
6.	Lampur	85/2	Unoccupied Kothras	6-11
7.	Tajpur Kalan	22/4	-do-	2.08
8.	Khera Kalan		-do-	19-04
9.	Bhalswa		-do-	29-16

Sl.No.	Name of village	Khasra Nos.	Type of encroachment	Area
1	2	3	4	5
10.	Bhalswa	554	Rooms & boundaries	5-05
11.	Naya Bans	Phirmi	Bitoras & dumps	3 acres
12.	Ghoga	545,546,547,553	Rooms & boundaries	4 acres
13.	Ibrahimpur	47,48/1,51,41/2 91, 92, 111	-do-	6 acres
14.	Pansali	19/18, 19, 21, 22, 23, 25/6/2, 15,16	-do-	8 acres
15.	Bawana	158/6-7,138/10,304/25	-do-	4 acres
16.	Jeemarpura	Pond	-do-	1.5 acres
17.	Kanjhawla	33/9-10,17,21, to 25, 39,/1,40/1/1 to 5, 8/2, 9/1, 9/2, 10, 11/1, 12/1 12/2, 13/2, 32/6, 33/15, 30/14/2, 15/2, 16, 17/2, 29/21, 22/1, 22/2, 24/2, 25, 32/5.	-do-	19 acres
18.	Ladpur	Ponds	-do-	3 acres
19.	Karala		-do-	10 acres
20.	Ananpour	28/18 & 32	-do-	10 acres

Sl.No.	Name of village	Khasra Nos.	Type of encroachment					Area
			1	2	3	4	5	
21.	Kutabgath	58/8-13		-do-				1 acres
22.	Kanjhawala			-do-				5 acres
23.	Kirari Suleman Nagar			-do-				18 acres
24.	Satbari	822		-do-				3 acres
25.	Neb Sarai	419,53a		-do-				5 acres
26.	Saidul-Ajaib	221, 242, 246				Rooms & Boundaries		3 acres
27.	Roshanpura	U/s 81				Shops and Hall		73' x 27'
28.	Ambarhai					Rooms & walls		18 acres
29.	Burari	137/23/2/2				Temp. structures		4-16 Bighas
30.	Burari	46/25-16				Commercial building		8-00 Bighas
31.	Khera-Kalan	30/13, 39/14 17-18-24				Boundaries		4.0 acres
32.	Bakhtawarpur	76/21/2				Boundaries		1-08 bighas
33.	Tajpur-Kalan	34/0,9				Boundaries		9-08 bighas
34.	Ghoga	Phirni				Boundaries		Phirni
35.	Mundka	U/s 81				Factory Sheds, Boundaries		15 acres